

FORM C
SUBMISSION OF CLAIM BY FINANCIAL CREDITORS
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

[Date 28.10.2021]

From

Punjab National Bank

Having its Registered Office at :- Plot No. 4, Sector-10,
Dwarka, Delhi-110075

Through its Branch Office at :- Rai, District Sonapat,
Harayna-

To

Sh. Sunil Prakash Sharma

The Interim Resolution Professional / Resolution Professional

Jai Sai Ram Steel Private Limited

IBBI/IPA-002/IP-N0051/2017-18/11726

Office At :- Lower Ground Floor, J-12
Jangpura Extension, New Delhi-14

Phone No :- 011-41716695

E-mail :- ipsunil.jaisairam@gmail.com

Subject: Submission of claim and proof of claim.

Respected Sir,

Punjab National Bank, hereby submits this claim in respect of the corporate insolvency resolution process of Jai Sai Ram Steel Private Limited. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	Punjab National Bank Having its Corporate Office at :- Plot No. 4, Sector-10, Dwarka, Delhi-110075 Through its Branch Office at :- Rai, District Sonapat, Harayna-
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of	Punjab National Bank CIN :- PUNB




	incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	Registered Office At :- Head Office 7, Bhikaji Kama Palace Africa Avenue, New Delhi-110066
3.	Address and email address of the financial creditor for correspondence	Punjab National Bank Through its Branch Office at :- Rai, District Sonapat, Harayna-
4.	<p>Details of claim, if it is made against corporate debtor as principal borrower:</p> <p>(i) Amount of claim</p> <p>(ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given)</p> <p>(iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given)</p> <p>(iv) Name and address of the guarantor(s)</p>	<p>(i) Total Outstanding as on 30.07.2021 is Principal Outstanding is Rs. 1,00,00,000/- Interest Outstanding is :Rs. <u>28,92,809/-</u> <u>Rs. 1,28,92,809/-</u> (Rupees One Crore Twenty Eight Lakh Ninety Two Thousand Eight Hundred Nine Only)</p> <p>(ii) Rs. 1,28,92,809/-(Rupees One Crore Twenty Eight Lakh Ninety Two Thousand Eight Hundred Nine Only) covered by Hypothecation of all stocks-Raw Materials, Finished Goods and Book Debts</p> <p>(iii) Rs. 1,28,92,809/-(Rupees One Crore Twenty Eight Lakh Ninety Two Thousand Eight Hundred Nine Only) Agreement of Guarantee Executed with Isha Aggarwal and Vishnu Aggarwal dated 31st March 2013</p> <p>(iv) 1. Isha Aggarwal d/o Sh. Ashok Aggarwal r/o H.No. 49, Old Housing Board Colony, Murthal Road, Sonapat.</p> <p>2. Vishnu Aggarwal s/o Sh. Ashok Aggarwal r/o H.No. 49, Old Housing Board Colony, Murthal Road, Sonapat.</p>
5.	<p>Details of claim, if it is made against corporate debtor as guarantor:</p> <p>(i) Amount of claim</p>	NA



(ii) Amount of claim covered by security interest, if any
(Please provide details of security interest, the value of the security, and the date it was given)
(iii) Amount of claim covered by guarantee, if any
(Please provide details of guarantee held, the value of the guarantee, and the date it was given)
(iv) Name and address of the principal borrower

6.	Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor: (i) Amount of claim (ii) Name and address of the beneficiary	NA										
7.	Details of how and when debt incurred	JAI SAI RAM STEEL PRIVATE LIMITED <table border="1"> <thead> <tr> <th>Date of Sanction</th> <th>Sanction Amount</th> </tr> </thead> <tbody> <tr> <td>12.11.2010</td> <td>Rs. 80. Lacs</td> </tr> <tr> <td>2012</td> <td>Rs. 95. Lacs</td> </tr> <tr> <td>2013</td> <td>Rs. 100. Lacs</td> </tr> </tbody> </table>	Date of Sanction	Sanction Amount	12.11.2010	Rs. 80. Lacs	2012	Rs. 95. Lacs	2013	Rs. 100. Lacs		
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12.11.2010	Rs. 80. Lacs											
2012	Rs. 95. Lacs											
2013	Rs. 100. Lacs											
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NA										
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	<table border="1"> <tr> <td>Name of Bank</td> <td>Punjab National Bank</td> </tr> <tr> <td>IFSC</td> <td>PUNB0493900</td> </tr> <tr> <td>Name of Account Holder</td> <td>Jai Sai Ram Steel Private Limited</td> </tr> <tr> <td>Account Number</td> <td>4939008700000240</td> </tr> <tr> <td>Branch</td> <td>Rai, Sonapat, Haryana</td> </tr> </table>	Name of Bank	Punjab National Bank	IFSC	PUNB0493900	Name of Account Holder	Jai Sai Ram Steel Private Limited	Account Number	4939008700000240	Branch	Rai, Sonapat, Haryana
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(Signature of financial creditor or person authorised to act on its behalf)
[Please enclose the authority if this is being submitted on behalf of the financial creditor]

Name in BLOCK LETTERS:- **SUBHASH CHANDER**

Position with or in relation to creditor :- Senior Manager at Circle SASTRA, Panipat

Address of person signing :- Punjab National Bank, Circle Office Panipat, Address :-
SCO-170, Sector-13-17, HUDA, Panipat, Haryana-132103

AADHAAR Card



DECLARATION

I, [Subhash Chander s/o Sh. Phool Singh authorised person/ Senior Manager Punjab National Bank], currently posted at Circle Office Panipat, Address :- SCO-170, Sector-13-17, HUDA, Panipat, Haryana-132103, do hereby declare and state as follows: -

1. Jai Sai Ram Steel Private Limited, the corporate debtor was, at the insolvency commencement date, being the 30th day of July 2021 actually indebted to me for a sum of Rs. 1,28,92,809/-(Rupees One Crore Twenty Eight Lakh Ninety Two Thousand Eight Hundred Nine Only).
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [List the documents relied on as evidence of claim is annexed herewith as Annexure-A].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date:

Place:

(Signature of the claimant)

VERIFICATION

I, [Subhash Chander s/o Sh. Phool Singh authorised person/ Senior Manager Punjab National Bank] the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed there from.

Verified at Panipat on this 28th day of October, 2021

(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

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List of Documents

S. No.	Particulars of Documents	Document Dated
1.	Sanction Letter	25.11.2010
2.	Agreement for Hypothecation of Goods and Book Debts To Secure Cash Credit Facility	25.11.2010
3.	Agreement for Hypothecation of Current Assets	25.11.2010
4.	Agreement for Hypothecation of Moveable Assets Forming part of Fixed/Block Assets	25.11.2010
5.	Agreement of Guarantee	20.04.2011
6.	Certificate of Registration of Mortgage issued by MCA, Government of India	19.12.2010
7.	Sanction Letter	2012
8.	Agreement for Hypothecation of Moveable Assets Forming part of Fixed/Block Assets	09.07.2012
9.	Agreement for Hypothecation of Current Assets	09.07.2012
10.	Agreement for Hypothecation of Goods and Book Debts To Secure Cash Credit Facility	09.07.2012
11.	Agreement of Guarantee	27.04.2012
12.	Master Undertaking From Cash Credit Borrowers	27.04.2012
13.	Agreement for Hypothecation of Moveable Assets Forming part of Fixed/Block Assets	27.04.2012
14.	Agreement for Hypothecation of Current Assets	27.04.2012
15.	Agreement for Hypothecation of Goods and Book Debts To Secure Cash Credit Facility	27.04.2012
16.	Certificate of Registration of Mortgage issued by MCA, Government of India	06.09.2012
17.	Sanction Letter	18.09.2013
18.	Agreement for Hypothecation of Goods and Book Debts To Secure Cash Credit Facility	18.09.2013
19.	Agreement for Hypothecation of Current Assets	18.09.2013
20.	Agreement for Hypothecation of Moveable Assets Forming part of Fixed/Block Assets	18.09.2013
21.	Agreement of Guarantee	18.09.2013
22.	Certificate of Registration of Mortgage issued by MCA, Government of India	27.09.2013
23.	Agreement of Guarantee	31.03.2017
24.	Agreement of Guarantee	31.03.2017
25.	Loan Recall Notice	20.12.2020
26.	Statement of Accounts	Upto 31.07.2021
27.	Order of Admission dated 30.07.2021 issued by Hon'ble NCLT, New Delhi	30.07.2021





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21/1/21

I, [Subhash Chander s/o Sh. Phool Singh authorised person/ Senior Manager Punjab National Bank], currently posted at Circle Office Panipat, Address :- SCO-170, Sector-13-17, HUDA, Panipat, Haryana-132103, do hereby declare and state as follows: -

1. Jai Sai Ram Steel Private Limited was at the insolvency commencement date 30.07.2021 justly and truly indebted to Punjab National Bank in a sum of Rs. 1,28,92,809/-(Rupees One Crore Twenty Eight Lakh Ninety Two Thousand Eight Hundred Nine Only) .
2. In respect of bank claim of the said amount or any part thereof, I have relied on the documents specified below:-

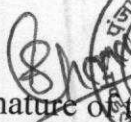

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27.	Order of Admission dated 30.07.2021 issued by Hon'ble NCLT, New Delhi	30.07.2021
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3. The said documents are true, valid and genuine to the best of my knowledge information and belief.


 (Signature of the claimant)


VERIFICATION

I, [Subhash Chander s/o Sh. Phool Singh authorised person/ Senior Manager Punjab National Bank] the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed there from.

Verified at Panipat on this 28th day of October, 2021


 (Signature of claimant)
